

O.A. No. 78/2011

ORDER DATED 23RD FEBRUARY, 2011

B.P. Upadhyay Applicant

Vrs.

Union of India & Others Respondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, ADMINISTRATIVE MEMBER

Heard Sri D.P. Dhalsamant, Ld. Counsel appearing on behalf of Sri N.R. Routray, Ld. Counsel for the applicant and Sri S.K. Ojha, Ld. Standing Counsel appearing on notice for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. Ld. Counsel appearing for the applicant submits that this O.A. has been filed by the applicant seeking "for a direction to the Respondents to grant 1st, 2nd & 3rd financial upgradation under the MACP Scheme w.e.f. 01.09.2008 and pay the differential arrear salary". He also submits that his representation at Annexure-A/5 is pending with Respondent No.3. Hence he prays to direct the Respondent No.3 to consider the pending representation of the applicant at Annexure-A/5 and to pass a reasoned order regarding grant of MACP, as prayed by him in this O.A.

3. Having regard to the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case Respondent No.3 is hereby directed to consider and dispose of the pending representation vide Annexure-A/5 and pass a reasoned order as per rule regarding grant of MACP as prayed by him and communicate their

-2-

decision to the applicant within three months from the date of receipt of the copy of this order.

4. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

5. Send a copy of this order along with copy of the O.A. to Respondent No.3 for compliance and free copies of this order be made over to the Ld. Counsel for the parties.


~~MEMBER ADMN.~~

Kalpeshwar